

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
**4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001**  
**Ph: 23753942 Fax-23753923**

Ref: Petition No. 301/MP/2018

Date: 27.3.2019

To,

GMR Warora Energy Limited  
701/704, 7<sup>th</sup> Floor, Naman Centre,  
A-Wing, BKC (Bandra Kurla Complex),  
Bandra, Mumbai 400051

**Subject:** Petition under Section 79(1) (b) & (f) of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding and Article 10 of the Power Purchase Agreements dated 17.3.2010, 23.3.2013 and 27.11.2013 executed between GMR Warora Energy Limited and the Procurers for compensation due to Change in Law impacting revenues and costs during the Operating Period.

Sir,

With reference to the subject mentioned above, you are directed to submit on affidavit, latest by 4.4.2019, the details for the steps undertaken in-compliance of the clauses 4.A (iii) and 4.B.(viii), (xvii) of the Environment Clearance issued by MOEFCC dated 25.5.2010.

Sd/-  
(T.D Pant)  
Deputy Chief (Law)